

[Secretary-General]

held on the 25th July, 1975, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1975."

11.06 hrs.

### COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTY-NINTH REPORT AND MINUTES

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the Sixty-ninth Report of the Committee on Public Undertakings on Cement Corporation of India Ltd. and Minutes of the sittings of the Committee relating thereto.

### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

EXTENSION OF TERM OF OFFICE OF MEMBERS

The Minister of State in the Ministry of Home Affairs, Department of Personal and Administrative Reforms and Department of Parliamentary Affairs (Shri Om Mehta): I beg to move:

"That this House do suspend sub-rule (2) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes."

SHRI INDRAJIT GUPTA (Alipore): Sir, he should say a few words, why it is necessary.

MR. SPEAKER: There is not much to say; this is just extension of time. The question is:

"That this House do suspend sub-rule (2) of rule 331B of the Rules of

Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes"

*The motion was adopted.*

SHRI OM MEHTA: I beg to move:

"That this House do extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha up to the last day of the next Session of Lok Sabha."

This motion has been brought because we thought that in this Session, which was a short Session, it could not be possible to hold the elections of the members of this Committee, and that it was better that they continued to work and the term was extended upto the last day of the next Session, otherwise this Committee could not continue its work. This was the only purpose.

MR. SPEAKER:

The question is:

"That this House do extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the last day of the next Session of Lok Sabha."

*The motion was adopted.*

SHRI R. S. PANDEY (Rajnandgaon): Those who are not Scheduled Castes like Pandey, and Rajas should also be given opportunity to serve on this Committee.

SHRI S. M. BANERJEE (Kanpur): Whether the next session is going to be held at all.

MR. SPEAKER: So long as the Speaker is there, the session will be there.

**SHRI OM MEHTA:** I beg to move:

"that this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been extended upto the last day of the next Session of Lok Sabha and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

**MR. SPEAKER:** The motion is self-explanatory. I will put it to the House. The question is.

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been extended up to the last day of the next Session of Lok Sabha and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

*The motion was adopted.*

11.13 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS\* (GENERAL), 1975-76**

And

**DEMANDS FOR EXCESS GRANTS\* (GENERAL), 1972-73**

**MR. SPEAKER:** Now, we take up Supplementary Demands for Grants (General) and Demands for Excess Grants (General). There are some cut motions by Mr. Ramavatar Shastri, Shri Madhukar and Shri Ram Medao, but none of them is there to move them.

**DEMAND NO. 12—FOREIGN TRADE AND EXPORT PRODUCTION**

**MR. SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 3,000 on Revenue Account be granted to the President to

defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of 'Foreign Trade and Export Production'."

**DEMAND NO. 29—COAL AND LIGNITE**

**MR. SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 35,00,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Coal and Lignite'."

**DEMAND NO. 40—TRANSFERS TO STATE AND UNION TERRITORY GOVERNMENTS**

**MR. SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 22,50,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Transfers to State and Union Territory Government'."

**DEMAND NO. 41—OTHER EXPENDITURE OF THE MINISTRY OF FINANCE**

**MR. SPEAKER:** Motion moved.

"That a Supplementary sum not exceeding Rs. 60,00,000 on Revenue Account and not exceeding Rs. 20,00,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of 'Other Expenditure of the Ministry of Finance'."

**DEMAND NO. 59—INDUSTRIES**

**MR. SPEAKER:** Motion moved.

"That a Supplementary sum not exceeding Rs. 23,71,10,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year

\*Introduction with the recommendation of the President.